

DIVISION BENCH  
COURT - II

O-232

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/176(KB)2014  
COMP.APPL/30(KB)2016,  
COMP.APPL/103(KB)2015,  
COMP.APPL/102(KB)2015

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>MANOHARLAL PHOOL CHAND KANUNGO VS PORTSIDE ESTATE LTD. &amp; ORS.</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearance (via video conferencing/physically)**

Mr. Ryan Peter, Adv. ] for the Petitioner

Mr. D. N. Sharma, Adv. ] For the Respondent

Mr. D. Chakraborty, Adv. ]

Mr. Saptarshi Kar, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel for the parties have settled the matter amicably as submitted by both the Ld. Counsel for parties. In view of the above, the parties seek to withdraw this matter and therefore, the main **CP along with all IAs are dismissed as withdrawn.**
3. File be consigned to records.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**